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NATIONAL COMPANY LAW TRIBUNAL
DIVISIONAL BENCH
CHENNAI

ATTENDANCE CUM ORDER SHEET OF THE HEARING OF CHENNAI BENCH, CHENNAI
NATIONAL COMPANY LAW TRIBUNAL, HELD ON 27/04/2017 AT 10.30 AM

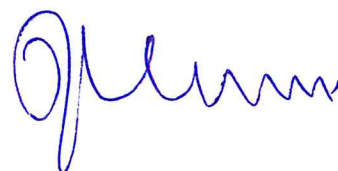
PRESENT: SHRI. K. ANANTHA PADMANABHA SWAMY, MEMBER – JUDICIAL
SHRI CH. MOHD SHARIEF TARIQ, MEMBER - JUDICIAL

APPLICATION NUMBER :
PETITION NUMBER : CP/34/2017
NAME OF THE PETITIONER : TUTICORIN ALKALI CHEMICALS & FERTILIZERS LTD
NAME OF THE RESPONDENT : SEBI
UNDER SECTION : 252

S.No.	NAME (IN CAPITAL)	DESIGNATION	SIGNATURE
		REPRESENTATION BY WHOM	

1) Tuticorin
Alkali chemicals
& fertilizers ltd.

R. KANNAN.
P.C.S.



ORDER

C.P.No.34 of 2017 has been filed under section 252 of the Companies Act, 2013 by M/s. Tuticorin Alkali Chemicals & Fertilizers Ltd., seeking a relief for “converting the loans to equity”.

PCS Mr.R.Kannan representing the petitioner has submitted that the matter has been dealt with under SICA. Since SICA was repealed, the company approached this Bench within the statutory time allowed. On perusal of the documents, it has been noticed that the consent affidavits of promoters of the company have not been filed. The applicant is permitted to obtain the affidavits and place on file for further proceedings. Put up on 30.05.2017 at 10.30 A.M.

(CH. MOHD. SHARIEF TARIQ)
(MEMBER (JUDICIAL))

(K. ANANTHA PADMANABHA SWAMY)
(MEMBER (JUDICIAL))